

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III**

C.P-234(ND)/2017

IN THE MATTER OF:

Mr. Arpit Agarwal

.. PETITIONER

Vs.

M/s. Skytech Construction (P) Limited

.. RESPONDENT

SECTION :

Under Section 74 (3)

Order delivered on 05.9.2017

Coram :

**R. VARADHARAJAN,
Hon'ble Member (Judicial)**

For the Petitioner/Applicant : -

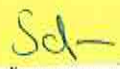
For the Respondents : -

ORDER

The Petitioner is present in person. It is represented by the petitioner that due to non-payment of advance paid for purchase of immoveable property falling under the definition of 'deposit' as provided under Section 2 (31) & Section 74 (3) as well as read with attendant Rule, the Petition has been filed against the Respondent. It is further represented by the petitioner that a copy of the application along with annexures has been dispatched to the Respondents 1 to 5 on 23.8.2017.

The petitioner is directed to file the necessary Tracking report along with affidavit of service of the application along with annexures on Respondent Nos. 1 to 5 within a period of 10 days from today (05.9.2017).

Post the matter on 25.9.2017.


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**

Surjit
05.9.2017